

GOVERNMENT OF INDIA  
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP  
RAJYA SABHA  
UNSTARRED QUESTION NO - 1397  
ANSWERED ON – 11.02.2026

**CAG-FLAGGED DEFICIENCIES IN SKILL INDIA**

1397. SHRI VIVEK K. TANKHA:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state: -

- (a) whether the CAG finding that over 94 per cent of beneficiary bank account details in the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) records were invalid or missing and the implications for direct benefit transfers, if so, reasons therefor;
- (b) why only approximately 41 per cent of trained and certified candidates were reported as placed, with poor verification of placement outcomes;
- (c) how many fictitious or closed training centres were found on official records during the audit; and
- (d) what corrective actions and systemic reforms have been initiated to strengthen data integrity, monitoring, eligibility verification and placement tracking in the Skill India Mission?

**ANSWER**

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI JAYANT CHAUDHARY)

**(a) to (d):** The Comptroller and Auditor General (CAG) conducted a Performance Audit of PMKVY covering its initial phases up to 2022 and flagged certain deficiencies in legacy systems relating to data validation, beneficiary details, assessor information, eligibility verification, and monitoring processes, largely attributable to limitations in IT controls and decentralized implementation prevalent at that time.

The Government has undertaken comprehensive corrective measures under PMKVY 4.0, including Aadhaar-based e-KYC, face authentication and geo-tagged attendance, QR-coded digital certificates, real-time dashboards on the Skill India Digital Hub, strengthened assessor and training centre accreditation through NCVET, independent monitoring via Kaushal Samiksha Kendra, revised monitoring guidelines with clear KPIs, and a robust penalty and recovery framework.

Disciplinary actions, including suspension, blacklisting, recovery of funds, and drastic steps have been taken wherever non-compliance was established, thereby institutionalising stronger accountability, verification, and oversight mechanisms under the scheme.

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